

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 96/2007

Subject: Petition for approval of tariff of Ratnagiri Gas & Power Private Limited pursuant to Appellant Tribunal judgment dated 25.03.2011 in Appeal No. 130/2009 whereby the matter was remanded back to the Central Commission on two issues, namely target availability and O&M expenditure.

Date of Hearing: 12.5.2011

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: Ratnagiri Gas & Power Private Ltd. (RGPPL) & MSEDCL

Parties present: Shri Rohit Chhabra, RGPPL

Pursuant to the judgment dated 25.3.2011 of the Appellate Tribunal ("The Tribunal") for Electricity in, Appeal No. 130/2009, this petition was listed for hearing.

2. During the hearing, the representative of the petitioner submitted that the Tribunal in its judgment dated 25.3.2011 has allowed the prayers of the petitioner for O&M expenses and Target Availability and has remanded the matter to the Commission for reconsideration of these issues. He further submitted that the Commission may consider to pass necessary order implementing the judgment of the Tribunal.

3. The Commission directed the petitioner to file its submissions, on affidavit on the issue of O&M expenses and Target Availability with advance copies to the respondents by 13.6.2011. The respondents are directed to file their reply, with copy to the petitioner, latest by 20.6.2011.

4. Matter will be listed for hearing on 23.6.2011.

Sd/-
(T.Rout)
Joint Chief (Law)